## IN THE SUPREME COURT OF INDIA CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NOS.5991-5992 OF 2021
(Arising out of Civil Appeal Diary No. 2669/2021)

**ASHISH SARAF** 

APPELLANT(S)

**VERSUS** 

BHUVAN MADAN & ORS.

RESPONDENT(S)

WITH

CIVIL APPEAL NO. 5129 OF 2021

FACOR ALLOYS LIMITED

APPELLANT(S)

**VERSUS** 

BHUVAN MADAN & ORS.

RESPONDENT(S)

## ORDER

We have heard learned Senior Counsel for the parties for quite some time.

We are unable to persuade ourselves to interfere in the judgments impugned dated 12.03.2020 in Civil Appeals @ Diary No. 2669/2021 and dated 25.11.2020 in Civil Appeal No. 5129/2021 passed by the National Company Law Appellate Tribunal, New Delhi.

Conseque	entry,	the C	1711	App	ears	stand	aismis	ssea.	
Pending	applic	cation	(s),	if	any,	shall	stand	disposed	of.

(ABHAY S. OKA)

(AJAY RASTOGI)

NEW DELHI; SEPTEMBER 27, 2021.